NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/96/2016

NAME OF THE PETITIONER(S) : K. Ramakrishnan & 2 Others

NAME OF THE RESPONDENT(S) : Universal Heat Exchangers Ltd & 6 Others

UNDER SECTION

: 397/398

S.No. Name (in Capital) Represented by Signature 1. S. Marisula Devi, Adv For KSR & to company screpans for Respondents Skyrumm

2. Meera. Cr for A. K. Mylsamy & Assowatis for felv broners Decea

ORDER

Ms G Meera, representing counsel for petitioner present and submitted that they are going to appear on behalf of the petitioner on change of vakalat with the consent of the previous counsel on record. Ms S Manjula Devi, Counsel for respondents present. As per the order of this Bench dated 1.2.2016, a memo was filed by respondents giving names of the firms of the Chartered Accountants for appointment as Valuer for determining the fair value of the shares as per the balance sheet as on 31.3.2013. Counsel for petitioner is directed to file their responses to the said memo by the next date of hearing. Time extended at request for filing vakalat and also reporting on the above said direction. Put up on 22.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)